

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

STARRED QUESTION NO:66
ANSWERED ON:04.08.2011
ELECTORAL REFORMS
Das Gupta Shri Gurudas

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to bring about comprehensive electoral reforms;
- (b) if so, the details thereof, and
- (c) the steps being taken by the government in this regard?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a) to (c): A Statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (c) of Lok Sabha Starred Question No. 66 for answer on the 4 August 2011.

With a view to carrying out comprehensive electoral reforms, a Core- Committee has been constituted on the 1st October, 2010 under the Chairmanship of an Additional Solicitor General. The talking points of the Committee included (i) Criminalisation of Politics; (ii) Funding of Elections; (iii) Conduct and Better Management of Elections; (iv) Regulation of Political Parties; (v) Audit and Finances of Political Parties; (vi) Review of Anti- Defection Law, The omixnttce under the aegis of Legislative Department and in co-sponsorship of the Election Commission of India conducted seven regional consultations at Bhopal, Kolkata, Mumbai, Lucknow, Chandigarh, Behgaluru and Guwahati, wherein the stakeholders have been consulted, who inter-alia included leaders and workers of the political parties, legislators, legal luminaries, representatives of NGOs, eminent persons, civil servants (serving and retired), students etc. and views have been gathered. On the basis of the inputs received in all these consultations, legislative process as may be considered necessary will be initiated by the Government in due course.